

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 05-02-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : L.S.P Agro Ltd

PETITION NUMBER : IBA/210/2019

APPLICATION NUMBER : a) IA/994/IB/2020
b) IA/644(CHE)/2021

ORDER

204)(a)IA/994/IB/2020 IN IBA/210/2019

Ld. Counsel Mr. Sashang for the Applicant.

In this case the Applicant has claimed a payment of CIRP expenses including the RP fees approved by the CoC at meeting held on 29.05.2020.

In this case CIRP is challenged before the Hon' ble Supreme Court and the decision awaited.

List the application on **30.04.2024** for hearing.

204)(b)IA/644(CHE)/2021 IN IBA/210/2019

Ld. Counsel Mr.Sashang for the Applicant.

In this case the Applicant sought a meeting of CoC to ratify the outstanding CIRP costs of Rs.31,45,452/- which was already approved in the CoC meeting held on 29.05.2020. Therefore nothing survives in the application and the application is **disposed off as infructuous.**

Leave is granted to the applicant to file an application at a later date.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**